TO BE ANSWERED ON THE 01ST AUGUST, 2017 / SHRAVANA 10, 1939 (SAKA)

CASES REGISTERED UNDER SEDITION ACT

2531.   DR. SHASHI THAROOR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases registered under the Sedition Act against individuals who have supported cricket teams post match;

(b) the action taken against the individuals;

(c) the manner in which the Government determined that the support of sports team, constitutes anti-national sentiments or seditious acts;

(d) the manner in which such individuals were arrested, given that they did not act in a violent manner as reported in the media; and

(e) the time taken in the investigation process before such arrests were made?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (e) The National Crime Records Bureau (NCRB) has intimated that the information on cases registered under the Sedition (Section 124 A of IPC) against individuals who have supported cricket teams post match is not specifically maintained by them. However, the State-wise data of cases registered under sedition (Section 124A of IPC) of the year 2016 is placed at annexure.

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Annexure to the LS USQ No.2531 for 01.08.2017

Year 2016*

S.N.	State/UT	Cases Registered
1	Andhra Pradesh	1
2	Arunachal Pradesh	0
3	Assam	0
4	Bihar	0
5	Chhattisgarh	0
6	Goa	0
7	Gujarat	0
8	Haryana	12
9	Himachal Pradesh	1
10	Jammu & Kashmir	0
11	Jharkhand	0
12	Karnataka	3
13	Kerala	3
14	Madhya Pradesh	2
15	Maharashtra	0
16	Manipur	0
17	Meghalaya	0
18	Mizoram	0
19	Nagaland	0
20	Odisha	1
21	Punjab	0
22	Rajasthan	1
23	Sikkim	0
24	Tamil Nadu	0
25	Telangana	2
26	Tripura	0
27	Uttar Pradesh	6
28	Uttarakhand	0
29	West Bengal	1
TOTAL STATE(S)		**33**
30	A & N Islands	0
31	Chandigarh	0
32	D&N Haveli	0
33	Daman & Diu	0
34	Delhi	2
35	Lakshadweep	0
36	Puducherry	0
TOTAL UT(S)		**2**
TOTAL (ALL INDIA)		**35**

Source: Crime in India.

Note: *Data for the year 2016 is provisional.